IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

O.A./T.A./M.A./R.A./C.A. No. 56 1915 in OA/713/93

MR. Mahendeesingh Bhulobho   MR P.H. Pathak
_____   _____
APPLICANT (S)   COUNSEL

VERSUS

U.O.i 8 DRI
_____   _____
RESPONDENT (S)   COUNSEL

DATE	OFFICE REPORT	ORDER

O.A./T.A./M.A./R.A./C.A. No. 56 1915 in OA/713/93

MR. Mahendeesingh Bhulobho   MR P.H. Pathak

Date	Office Report	ORDER

19-7-95

      At the request of Mr. Pathak, adjourned to 9-8-95.

        (K. Ramamoorthy)
         Member (A)

9.8.95

Order objection armain been over Pathak has now supplied copy of Judgment which is here only also objection hence again placed w/o Rm 2598735

      Mr. Pathak states that the objections have been removed. The matter may now be given regular number.

        (K.Ramamoorthy)
        Member(A)

.9.95

      Adjourned to 18th Sept.1995 to enable the applicant to remove the office objections.

npm

        (K.Ramamoorthy)
        Member(A)

18-.95.

      None present for the applicant.
      Adjourned to 29-9-1995.

        (K.Ramamoorthy)
        Member(A)

ait.

Date	Office Report	ORDER
17-4-1995.	By Circulation	One more opportunity may be given to the learned Counsel to remove office objections. Adjourned to 8-5-1995

(Dr. R.K. Saxena)   (K. Ramamoorthy)
Member (J)   Member (A)

*AS.

| 3/7/1995 | | None present for the parties. Last opportunit may be given to the learned counsel to remov office objections. Adjourned to 10/7/1995. |

(K. Ramamoorthy)
Member (A)

*AS.

| 10/7/1995 | | Mr. Pathak learned counsel for the applicant is present. At his request x adjourned to 18/7/1995. |

(K. Ramamoorthy)
Member (A)

*AS.

| 18-7-95 | | Mr. Pathak is absent. Adjourned to 19-7-1995. |

(K. Ramamoorthy)
Member (A)

Date	Office Report	ORDER
19-7-95		At the request of Mr.Pathak, adjourned to 9-8-95. (K. Ramamoorthy) Member (A)
9.8.95		Mr. Pathak states that the objections have been removed. The matter may now be *register* given *as* regular number. (K. Ramamoorthy) Member(A)
13.9.95		Adjourned to 18th Sept.1995 to enable the applicant to remove the office objections. npm (K.Ramamoorthy) Member(A)
18-9-95.		None present for the applicant. Adjourned to 29-9-1995. (K.Ramamoorthy) Member(A) ait.

Date	Office Report	ORDER
7-4-1995.		One more opportunity may be given to the learned Counsel to remove office objections. Adjourned to 8-5-1995

(Dr. R.K. Saxena) (K. Ramamoorthy)
Member (J) Member (A)

*AS.

| 3/7/1995 | | None present for the parties. Last opportunity may be given to the learned counsel to remove office objections. Adjourned to 10/7/1995. |

(K. Ramamoorthy)
Member (A)

*AS.

| 10/7/1995 | | Mr. Pathak learned counsel for the applicant is present. At his request x adjourned to 18/7/1995. |

(K. Ramamoorthy)
Member (A)

*AS.

| 18-7-95 | | Mr. Pathak is absent. Adjourned to 19-7-1995. |

(K. Ramamoorthy)
Member (A)

Date	Office Report	ORDER
29.9.95		Adjourned to 11th October,1995, to enable the applicant to remove the office objections. (K.Ramamoorthy) Member(A) npm
11.10.95		Mr.Pathak states that he will remove office objection by 17.10.95. In view of the statement applicationmay be registered after verification. (K.Ramamoorthy) Member(A) npm
17-10-1995.		Time given upto 19-10-1995 to remove office objections. (K.Ramamoorthy) Member(A) ait.
19.10.95		Objections over ruled. Registry to give regular number of R.A. (K.Ramamoorthy) Member(A) npm

Date	Office Report	ORDER
29.9.95		Adjourned to 11th October,1995, to enable the applicant to remove the office objections. npm (K.Ramamoorthy) Member(A)
11.10.95		Mr.Pathak states that he will remove office objection by 17.10.95. In view of the statement applicationmay be registered after verification. npm (K.Ramamoorthy) Member(A)
17-10-1995.		Time given upto 19-10-1995 to remove office objections. (K.Ramamoorthy) Member(A) ait.
19.10.95		Objections over ruled. Registry to give regular number of R.A. npm (K.Ramamoorthy) Member(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD   BENCH
AHMEDABAD

Review Application No. 56 of 1995
In In
Original Application No. 713 of 1993

Date of decision : 26.12-95

Hon'ble Mr. K. Ramamoorthy, Member (A)
Hon'ble Dr. R.K. Saxena, Member (J)

Mahendra Singh Bhurabha, Ashapura Nivas, Hariparakash
Nagar, B/h Dal Mill, Surendranagar.

APPLICANT.

Vs.

1.. Union of India Notice to be served through
    General Manager Telecommunication, Gujarat
    Circle, Navrangpura, Ahmedabad.

2. Telecom Distt. Engineer, Telecom Building,
    Nr. Alankar Talkies, Surendranagar.

3. Asstt. Engineer(HRL) Telecom Distt. Surendranagar.

RESPONDENTS.
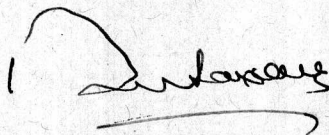

O R D E R(By Circulation)

By Hon'ble Dr. R.K. Saxena, Member (J)

        This review application no.56 of 1995

has been moved in the O.A. No.713 of 1993 which

was decided by us on 19,7.1994. The main O.A.

was directed against the Order dated 10.5.1993 where-

by the applicant was removed from service and also

against the appellate order whereby the order of
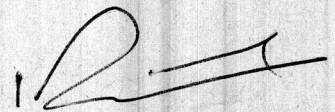
........pg.2/-

removal was maintained. On the consideration of the
facts, We had quashed and set aside the order of
removal because the impugned order was found
punitive in nature.

2.   The grounds taken in the review application
is that order of re-instatement and payment of back-
wages with continuity in service, was not passed
whereas such orders ought to have been passed
When the order of removal or discontinuation from
the service has been quashed and set aside, the
consequential benefits shall follow. It is not
necessary that the specific order of re-instatement
and other benefits, be passed. Thus, we do not see
any illegality in the Judgment dated 19.7.1994
and, therefore, dismissed the review application.

Member (J)   Member (A)

/M.M./